

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No.56/2007**

Monday this the 22nd day of January, 2007

**CORAM :**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

1. **B.B.Jayaraj**  
Head Clerk, Works Branch, Divisional Office,  
Southern Railway, Palakkad  
Residing at : Quarter No.414 G, Railway Colony,  
Palakkad - 9

2. **P.P.Bindu**  
Senior Clerk, Work Branch, Divisional Office,  
Southern Railway, Palakkad  
Residing at Quarter No.414 G, Railway Colony  
Palakkad - 9

**Applicants**

(By Advocate Mr.T.A.Rajan)

**Vs.**

1. **Union of India represented by**  
**The General Manager,**  
**Southern Railway, Chennai- 3**

2. **The Chief Personnel Officer**  
**Southern Railway, Chennai**

3. **The Chief Signal & Telecommunication Engineer (Const)**  
**Southern Railway, Chennai**

4. **The Additional Divisional Railway Manager**  
**Southern Railway, Palakkad**

5. **The Senior Divisional Personnel Officer**  
**Southern Railway, Palakkad**

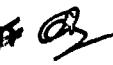
6. **The Deputy Chief Signal & Telecommunication**  
**Engineer (construction)**  
**Southern Railway, Ernakulam : Respondents**

(By Advocate Mr. Thomas Mathew Nellimoottil )

The application having been heard on 22.01.2007, the  
Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

This is a case in which both the applicants have ~~an~~   
preferred application for being posted to the Construction Office at

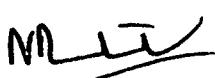


Ernakulam. The learned counsel for applicants quotes Annexure A-8 to substantiate the point that a decision can be taken at the level of Divisional Personnel Office, Palakkad itself. But, according to his information, the said proposal has been sent to CPO at Madras. This, he contends is not necessary. He would be satisfied if a direction is given to the authorities concerned to dispose of his Annexure A-9 representation dated 16.11.2006 expeditiously, and in any case, within a period of four weeks from the date of receipt of a copy of the order. The learned counsel for respondents has no objection to this course of action.

2. The learned counsel for applicant submits that there are three posts available to accommodate the applicants. If true, till the disposal of the said representation by both the applicants, no one else be posted by the respondents, he requests.

3. Under these circumstances this OA is disposed of with a direction to the 4th respondent to dispose of the said Annexure A-9 representation within a period of four weeks from the date of receipt of a copy of this order and two out of three vacancies, if available be kept unfilled till such disposal. No costs.

Dated, the 22nd January, 2007.

  
N. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

vs